

and middle class families residing in these cities?

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (d) 'Health' being a State subject under the Constitution, State Governments frame their programmes for opening of hospitals and dispensaries in their State keeping in view their priorities and the availability of resources. Ministry of Health & Family Welfare have no scheme for setting up of hospitals and dispensaries in the States. However, Ministry of Health and Family Welfare has the following hospitals under its control in Delhi:-

1. All India Institute of Medical Sciences, New Delhi.
2. Safdarjung Hospital, New Delhi.
3. Dr. Ram Manohar Lohia Hospital, New Delhi
4. Lady Hardinge Medical College & Associated Hospitals, New Delhi.

Poor and indigent patients are exempted from the payment of charges in the Central Government Hospitals. A National Illness Assistance Fund has also been set up to provide financial assistance to patients living in States/Union Territories, below poverty line in India, who are suffering from major life-threatening diseases, to receive medical treatment at any of the superspeciality Hospitals/Institutes or other Government/Private hospitals. All the State Governments/Union Territories have been advised to set up an Illness Assistance Fund in their respective States/Union Territories.

[English]

Schools and Hostels for SC/ST Students

358. SHRI BHARATRAHARI MAHTAB : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of admission in residential schools and Hostel being provided to SC/ST students in each State;

(b) the amount spent by the State Governments on this account during 1997-98;

(c) whether the maintenance Hostel are made by the Government;

(d) whether the accounts are being audited by the Government Affairs; and

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (e) The information is being collected and will be placed on the table of the House.

Temper Proof Seal Cylinders

359. KUMARI KIM GANGTE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) Whether the Government are aware that the tampering of seal of LPG cylinders is rampant in Manipur;

(b) if so, the details thereof, and

(c) the measures proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) Indian Oil Corporation does not have any established cases of malpractices/irregularities by distributors regarding tampering of seals of LPG cylinders in Manipur state during 1997-98 and April-October, 1998.

(b) and (c) Do not arise.

High Powered Committees

360. SHRI BIJOY KUMAR 'BIJOY' : Will the Minister of LABOUR be pleased to refer to the reply to SQ No. 84 12.6.98 regarding and state:

(a) whether any High Powered Committee has been set up to go into the working of Labour Laws in view of liberalisation in the country;

(b) if so, the details thereof, and

(c) if not, the reasons for delay ?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) No Sir.

(b) Does not arise.

(c) Government is considering to set up a High Powered body on Labour to go into the working of Labour Laws. The details of this are being worked out in consultation with other Ministries-Departments of Government of India.